

(b) The High Court of Kerala has granted to the Official Liquidator two decrees for Rs. 16.52 lakhs and Rs. 241 lakhs against the directors, auditors and other officers of the bank.

(c) The execution of the decree for Rs. 16.52 lakhs has been stayed. A certified copy of the judgment granting a decree of Rs. 241 lakhs to the liquidator is not yet available. It is reported that the persons, who are due to pay this amount, may prefer an appeal against this decree. The question of the action to be taken will be considered, as soon as a copy of the judgment granting the decree for Rs. 241 lakhs is available.

Medical College at Agartala

3469. Shri Dasaratha Deb: Will the Minister of Health and Family Planning be pleased to state:

(a) whether the Government of Tripura have sought Central aid for establishing a medical college at Agartala; and

(b) if so, the Government's reaction thereto?

The Minister of Health and Family Planning (Dr. Sushila Nayar): (a) No formal proposal for a Medical College or assistance therefor has been received from the Government of Tripura although the matter was orally discussed by Health Minister of Tripura with Union Health Minister. Students from Tripura are provided with seats in various medical colleges in the country under a specific scheme for the purpose.

(b) Government does not think it advisable or necessary to start a medical college at Tripura.

नेताओं की मूर्तियाँ

3470. श्री सिद्धेश्वर प्रसाद : क्या निर्माण, आवास तथा नगरीय विकास मंत्री 24 फरवरी, 1966 के प्रतारंकित प्रश्न

संख्या 862 के उत्तर के सम्बन्ध में यह बताने की कृपा करेंगे कि :

(क) क्या दिल्ली में नेताओं की मूर्तियाँ स्थापित करने के सम्बन्ध में अन्तिम निर्णय कर लिया गया है;

(ख) यदि हाँ, तो किन नेताओं की मूर्तियाँ स्थापित की जायेंगी और वे कहाँ कहाँ स्थापित की जायेंगी; और

(ग) प्रथम राष्ट्रपति तथा प्रथम प्रधान मंत्री की मूर्तियों को स्थापित करने के स्थान के चुनने में विलम्ब के क्या कारण हैं ?

निर्माण, आवास तथा नगरीय विकास मंत्री (श्री मेहर चन्द लाला) : (क) से (ग). मामला सरकार के विचाराधीन है ।

Pench Hydro-electric and Irrigation Scheme

3471. Shri Balkrishna Wasnik: Will the Minister of Irrigation and Power be pleased to state:

(a) whether the Central Government have approved and given clearance to the Pench Hydro-electric and Irrigation Scheme in Nagpur District, Maharashtra;

(b) if so, the outlay for the scheme; and

(c) the period likely to be taken for its completion?

The Minister of Irrigation and Power (Shri Fakhruddin Ahmed):

(a) A scheme report in respect of the project has not yet been received by the Government of India.

(b) The total capital cost of the scheme has been estimated by the State Government as Rs. 20 crores.

(c) This will be known only after the scheme report is received and scrutinised.